

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - I**

ITEM No.105  
C.P.(IB)/85(AHM)2023

**Proceedings under Section 9 IBC**

**IN THE MATTER OF:**

ANM Pharma Pvt Ltd  
V/s  
Centurion Laboratories Pvt Ltd

.....Applicant

.....Respondent

**Order delivered on 15/04/2024**

**Coram:**

**Mr. Shammi Khan, Hon'ble Member(J)**  
**Mr. Sameer Kakar, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : Mr. Anuj Trivedi, Advocate  
For the Respondent : Mr. Masoom Shah, Advocate

**ORDER**

In the morning session, a request was made by Learned Counsel for the respondent on record that a Senior Counsel, Mr. Daven Parikh has to make submissions on behalf of the respondent. However, he is on his legs before the Hon'ble High Court. Hence, case was passed over with order to be taken the same on 2.30 PM.

Now, its 3.00 PM, same request has been renewed by the learned counsel for the respondent that main learned senior counsel is still arguing the matter before the Hon'ble High Court and requested to taken up the matter on tomorrow i.e. 16.04.2024 to which learned counsel for the applicant has no objection.

Re-list on tomorrow i.e. 16.04.2024.

**-Sd-**

**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

**-Sd-**

**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**